

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH: JAIPUR.

0.A. No.651/94

Date of order: 20.10.1997

H.C. Bhagat and others.

: Applicants

Vs.

Union of India and others.

: Respondents

Mr. R.N.Mathur, counsel for the applicants Mr. U.D. Sharma, counsel for respondents

## CORAM:

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Hon' ble shri o.p.shafma, member (administrative) Hon' ble shri ratan prakash, member (judicial)

## ORDER

(PER HON' BLE SHRI O. P. SHARMA MEMBER (ADMINISTRATIVE)

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, the relevant prayers of the applicants are as follows:-

- "i) That the respondents be directed by issuance of an appropriate order to take appropriate action to convene a Selection Committee meeting for preparation of the Select list on the basis of yearwise vacancies of 1990-91, 1991-92, 1992-93, 1993-94 and 1994-95 for promotion of the Rajasthan Police Service Officers to the Indian Police Service under the provisions of Indian Police Service (Appointment by Promotion) Regulations, 1955.
- 11) That the respondents be directed by issuance of an appropriate order that the vacancies of 1990-91, 1991-92, 1992-93, 1993-94 and 1994-95 should not be clubbed for preparation of select list for promotion of the officers of the Rajasthan Police Service to the Indian Police Service."
- 2. The learned counsel for the applicants stated during the arguments that selection for appointment to Indian

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Police Service have already been held after determining the vacancies on yearwise basis as prayed for by the applicant. He adds that appointments to persons found suitable have also been made. In these circumstances this O.A. has become infructuous. It is dismissed.

No order as to costs.

(Ratan Prakash) Judicial Member

(0.2.Sharma) Administrative Member